

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Docket No. 110/GT/2012

Date: 5.4.2013

To,

Executive Director (Commercial),
NTPC Ltd, NTPC Bhawan,
Core-7, Scope Complex, 7,
Institutional area, Lodhi Road,
New Delhi-110003

Sir,

Subject: **Docket No. 110/GT/2012: Revision of tariff of Bhilai Expansion Power Plant (2 x 250 MW) from 21.10.2009 to 31.3.2014.**

Ref: Your affidavit dated 29.11.2012

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by **22.4.2013**:

- (1) Editable Soft copy of the IDC calculation (with links) showing actual interest upto COD of both the units.
- (2) Year-wise statement of interest capitalization upto COD of respective units (as considered in petition) showing therein:
 - (i) Total interest for the period;
 - (ii) Total interest capitalized to gross block;
 - (iii) Total interest lying in CWIP; and
 - (iv) Total interest charged to revenue during the period.

Further, the above details shall be furnished for the years 2009-10 (from 21.10.2009 to 31.03.2010), 2010-11 and 2011-12.

- (3) Year-wise statement of financing charges, if any, capitalization upto COD of respective units (as considered in petition) showing therein:
 - (i) Total financing charges for the period;
 - (ii) Total financing charges capitalized to gross block;
 - (iii) Total financing charges lying in CWIP; and
 - (iv) Total financing charges charged to revenue during the period.

Further, the above details shall be furnished for the years 2009-10 (from 21.10.2009 to 31.03.2010), 2010-11 & 2011-12.

- (4) Documentary evidence in support of financing charges claimed, if any, as part of capital cost.

- (5) Documentary evidence in support of rate of interest of:
 - (i) 9.43% with effect from 31.3.2010 in case of loan drawn from UBI; and
 - (ii) 10.07% with effect from 13.3.2011 in case of loan drawn from CBI.
- (6) Documentary evidence to show BPLR applicable to loan drawn from UBI from 9.9.2009 till date.
- (7) Documentary evidence in support of applicable rate of interest on reset date corresponding to each loan.
- (8) Audited financial statements (for the project) for the years 2009-10, 2010-11 and 2011-12.
- (9) Statement showing reconciliation of actual capital expenditure claimed at Form-9 with addition to gross block as per books for the year 2009-10, 2010-11 and 2011-12.
- (10) Statement showing asset-wise position of un-discharged liabilities and IDC corresponding to items claimed at Form-9.
- (11) Statement showing asset-wise un-discharged liabilities included in the capital cost as on station COD along with its subsequent addition (year-wise) during the period 2009-12, if any. Further, the statement shall also reflect the corresponding discharges / reversals (year-wise) during the period 2009-12, if any.
- (12) At Form-10, it is observed that entire funding for additional capital expenditure has been made through loans. However, at Form-13 no corresponding additions are observed. The petitioner needs to clarify the same in detail.
- (13) Form-11, as on station COD, shall be revised to represent the capital cost equivalent to Gross Block (GB) instead of Gross block plus CWIP.
- (14) Statement showing advances towards capital expenditure as on COD, 31.3.2010, 31.3.2011 & 31.3.2012, respectively.
- (15) Form-14A showing quarter-wise actual and cumulative debt, total expenditure, cash expenditure position shall be furnished, as the same is not attached in petition.
- (16) At page no. 8 of submission dated 15.2.2010 in Petition No. 308/2009, the CWIP position as on 21.4.2009 is shown as 'nil'. However, on scrutiny of Form-9B at page no. 68 of the said petition the CWIP as on 1.4.2009 is shown as ₹210914.95 lakh. Further, gross block as on 21.4.2009 is only ₹155079.39 lakh. Hence, detailed clarification shall be furnished in support of considering 'nil' CWIP as on 21.4.2009.
- (17) In submission dated 15.2.2010 in Petition No. 308/2009 copy of "SLDC Bhilai infirm power provisional energy account" in support of its infirm power claim has been furnished. Since, the documentary evidence furnished reflected the provisional details, revised documentary evidence shall be furnished indicating the actual position of infirm power.
- (18) Certification that there is no change in advances made towards Mohad Reservoir shall be submitted.

Further action in this matter will be taken on receipt of the above information / clarification.

Yours faithfully,

Sd/-
(B. Sreekumar)

Deputy Chief (Law)